

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 112/04 in OA No. 2184/2003

New Delhi, this the 12th day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Bhupender Singh and another .. Applicants
(Shri Ashwani Bhardwaj, Advocate)

versus

Govt. of ~~NCTO~~ & Others .. Respondents

ORDER(in circulation)

Shri S.K. Naik

This RA has been filed on behalf of the applicants against the order dated 17.3.2004 by which OA 2184/2003 alongwith connected OA were disposed of holding that in the next advertisement, the applicants who had applied and were not called for the interview may apply again and they shall be considered for the post of Nursing Orderlies in accordance with law. Review is sought on the plea that paras 5 and 11 are contrary to paras 15 to 18 of the said judgement and as such there is an error apparent on record.

2. It appears that the applicants have not read the judgement in its totality. In fact paras 5 and 11 are only observations of the Tribunal as per the averments made by the applicant. We have made it clear in para 15 therein that those persons who are considered after they had applied and not selected cannot have a grievance in this regard and at the risk of repetition, we may mention that their rights is only for consideration. In view of this position, the plea advanced by the review applicants is not tenable and needs to be rejected.

Decide

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3. Resultantly, the present RA is not maintainable and is accordingly dismissed under Order 47, Rule 1 CPC read with Section 22(3)(1)(f) of Administrative Tribunals Act, 1985 and the same is accordingly dismissed.

Naik
(S.K. Naik)
Member (A)

Ag
(V.S. Aggarwal)
Chairman

/gtv/